



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition (PIL) No.4588/2022

Kunal Rawat

----Petitioner

Versus

State Of Rajasthan & Others

----Respondents



For Petitioner(s) : Ms. Radhika Maharwal }
Ms. Devika Jain }
Ms. Nisha Chandran }
Ms. Neha Agarwal }
Ms. Sara Parvin }
Ms. Aradhana Swami }
Ms. Kanika Burman }, Advocate
Mr. Kunal Rawat, petitioner in person.

**HON'BLE THE ACTING CHIEF JUSTICE MR. MANINDRA MOHAN SHRIVASTAVA
HON'BLE MR. JUSTICE SAMEER JAIN**

Order

30/03/2022

Heard.

Considering that more than one cause of action has been clubbed in one petition, the petitioner seeks to continue this petition in respect of following reliefs:-

Relief No. I & IV:-

"I. Writ in nature of mandamus or any other direction instructing the respondent Nos. 1 and 2 to appoint to change the terminology used for the women in different schemes of the Respondents.

IV. And pass such other or order or orders as to Your Lordships may deem proper and fit. And your petitioner, as in duty bound, shall ever pray."

As far as relief Nos. II and III are concerned, learned counsel for the petitioner seeks liberty of this Court to file separate writ petition in that regard.

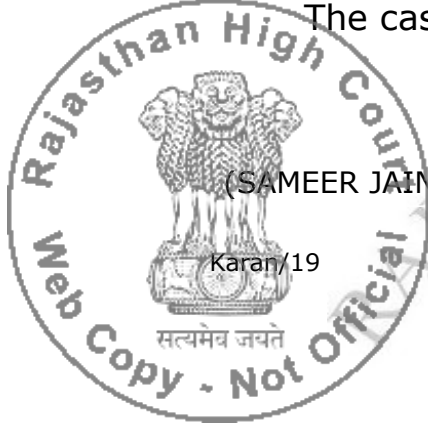


Considering the submission, the petitioner is granted liberty to file separate petition in respect of relief Nos. II & III as prayed for in the writ petition.

This petition will continue in respect of relief Nos. I & IV.

Let necessary corrections be carried out by moving application for amendment in the petition within a week.

The case be listed for orders in the week after next.



(SAMEER JAIN),J

Karan/19

(MANINDRA MOHAN SHRIVASTAVA),ACTING CJ



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